

All kinds of considerations have to be considered. Mainly, the proposition as to how this can be done for the advantage of Assam as well as for the rest of the country—that is a question which we are always prepared to discuss and consider. But, surely, an economic consideration or a consideration from the point of view of technology is not facilitated by hartal, however strong the expression of views might be. We cannot change the economics in this way. In fact, a certain doubt arises if a complicated plant can be established where hartals may constantly arise and prevent such working.

**Shri Hem Barua:** It is not a question of hartal, Sir.

**Mr. Speaker:** I am not allowing any discussion on this. Such matters as this, as to where a particular industry ought to be located or not, cannot form the subject-matter of an adjournment motion. Even if the House is so inclined to give its opinion or even decision that it ought to be located in a particular place, the question is how far it can hamper the hands of Government which will have to take technical advice and so on. Information on such matters can be elicited by means of Call Attention notice, they can get a statement and then discuss with the Government. I am not called upon to give my consent to this.

**Shri T. K. Chaudhuri** (Berhampore) On a point of order. May I point out that we are discussing here the question of admissibility? And if the charge levelled by the hon. Member is at all true, that the consideration of the profits of the Assam Oil Company has played some part in the decision that the Government has taken, surely it is a very serious matter.

**Shri Jawaharlal Nehru:** In fact, it has not. The Government has absolutely nothing to do with that. In fact, Government would act adversely to any such suggestion.

**Mr. Speaker:** Nobody is here to protect the interests of the Assam Oil Company. So far as the adjournment motion is concerned, the charge against the Government is that it has not located, or does not propose to locate, the plant in Assam. That is not a matter which should form the subject-matter of an adjournment motion. As a matter of fact, every industry has to be located somewhere, and then we will have a series of adjournment motions. Therefore, I am not called upon to give my consent to this.

**Shri Hem Barua:** Sir, I want to abstain from the House. I just came to move this motion. We withdraw.

**Mr. Speaker:** The hon. Member does not require my leave to absent himself from this House.

(*Shri Hem Barua and Shri Amjad Ali then left the House*)

#### ALLEGED HARASSMENT OF BUDDHIST CONVERTS

**Mr. Speaker:** Then **Shri B. C. Kamble** has given notice of an adjournment motion to discuss "the large-scale mass harassment of the Buddhist converts through social boycotts, assaults on their persons, and dire threats to their property and women folk at Rajura, Himgoli and numerous villages in North Satara district in the Bombay State, violating the Fundamental Right of Freedom of Religion."

Is it not purely a matter of law and order and a State subject? Hon. Members can go to the High Court there or to the Supreme Court.

**Shri B. C. Kamble** (Kopergaon): The Bombay State have not taken any steps in spite of all these boycotts, assaults and harassment. Therefore I am requesting that the House should take some steps by appointing an all-party committee to enquire into the matter. Because, this question of social boycotts and other kinds of harassment is a very serious one, and the entire life of this community is

[Shri B. C. Kamble]

brought to a stand-still. That is why I have brought forward this adjournment motion.

**Mr. Speaker:** It is purely a matter of law and order relating to the Bombay State, however important it might be so far as Fundamental Rights are concerned. There is the High Court and the Supreme Court to which cases can be taken for safeguarding the Fundamental Rights. Parliament is not a court of justice so far as maintenance of Fundamental Rights is concerned, nor has it got an appellate jurisdiction over the States. Under these circumstances I am sorry I cannot give my consent to this. Both of them, that is Adjournment Motion Notices Nos. 7 and 8, are rejected.

#### FOOD SITUATION IN EASTERN U.P.

**Mr. Speaker:** The next one is in the name of Shri Shibban Lal Saksena. I need not hear him again. He has been raising this matter again and again—"the utter failure of the Government to take any substantial steps whatsoever to tackle the extremely grave food situation in Gorakhpur, Deoria, Basti and other districts of Eastern U.P." In some part of India or the other there is always a serious food situation from time to time. This has come up before the House on one other occasion. Food situation generally is a State subject. And whenever a State wants the aid of the Centre and the Centre has refused it, and done so improperly, then possibly in some other form the matter can be brought before the House. I am not called upon to give my consent to this adjournment motion—either to this (No. 9) or to No. 10.

**Mr. Speaker:** No. 11 is regarding the notice of strike by the National Federation of Post and Telegraph Employees Union, and No. 12 is about the hartal by the traders of Delhi.

**Shri S. N. Dwivedy (Kendrapara):** I do not press it (No. 12).

**Mr. Speaker:** That is covered by No. 4.

The House will now take up normal work.

श्री रामजी बर्मा (देव, देवा) : मध्यम महत्त्व, एक रेडजोर्नमेंट मोशन मेरा भी है।

**Mr. Speaker:** I have disposed of both.

Hon. Members will kindly observe this. There is no time-limit for the submission of an adjournment motion. Till 11 o'clock any hon. Member can hand over his notice of adjournment motion to the Secretary and to the Minister concerned and to the Speaker. I shall try to dispose of such of them as I am able to before coming here—I have to come and sit here; I may not have sufficient time. Therefore, as much as I am able to go through, I shall bring on that day. Such of them as I am not able to go through in the Chamber I will bring on the next day. The hon. Member has given the notice in Hindi, I take it. I am getting a translation. I shall find out what it is and dispose of it tomorrow.

श्री रामजी बर्मा : उसके हिन्दी में होने का वाणु उपक्षः नहीं होने चाहिए।

**Mr. Speaker:** Very well.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER INSURANCE ACT

**The Minister of Finance (Shri T. T. Krishnamachari):** Sir, I beg to lay on the Table a copy of each of the Notifications Nos. S.R.O. 1666 and S.R.O. 1667, dated the 25th May, 1957, under sub-section (2) of section 20 of the Insurance Act, 1938. [Placed in Library. See No. S-93/57]

##### DECISIONS ON RECOMMENDATIONS OF D. V. C. ENQUIRY COMMITTEE

\*REPORT

**The Minister of Irrigation and Power (Shri S. K. Patil):** Sir, I beg to lay on the Table a copy of the statement containing Decisions on Recommendations Nos. 68 and 69 of the